

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 593/93. Dt. of Decision : 10.6.94.

Mr. G. Gopal

.. Applicant

vs

1. The Sub Divisional Officer, Telecommunications, Hindupur, Anantapur.
2. The Telecom District Engineer, Anantapur.
3. The Telecom District Manager, Anantapur. .. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (SUDL.)

..2

D.G.

Copy to:-

1. The Sub Divisional Officer,
Telecommunications, Hindupur.
Ananthpur
2. The Telecom District Engineer,
Ananthpur.
3. The Telecom District Manager,
Ananthpur.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

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P. 6/15/64

Order of the Division Bench delivered by
Hon'ble Shri A.P. Venkateswaran, -----

The applicant states that he was initially engaged as a Casual Mazdoor under respondent on 1.1.85 and he worked continuously without any break till 31.8.86. He was reengaged on 1.12.88 and continued to work till 31.3.89. The respondents vide impugned order dated 26.2.1990 did not grant temporary status to the applicant on the ground that he was not in service after 1.4.89.

2. There is no counter affidavit but we have heard learned counsel for both the parties. The fact that the applicant worked with the respondents during 1985-86 and again 1988-89 does not seem to be in dispute. In view of this position this OA may be disposed of with the following directions to the respondents :-

(1) The name of the applicant shall be entered in the live casual labour register.

(2) He will be considered for reengagement as and when there is work in preference to freshers and juniors.

(3) His name will be considered for grant of temporary status and regularisation in accordance with the extant rules.

3. O.A. is ordered accordingly without any order as to costs.

(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Ans. 5
(A.B.GORTHI)
Member (Admn.)

Dated: 10th June, 1994
(Dictated in Open Court

507

Deputy Registrar (1) 15684

contd.,

TIPIED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 10 - 6 - 1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

C.A.No. 503/93.

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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2-6-94

